NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.40/(MAH)/2016 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.02.2017

NAME OF THE PARTIES:

Sanjay V Choudhary

V/s.

M/s. Flowers Plants And Fruits (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
),	Shaikh mond. Murckyl	Daw- Interch	-South profile.
	P.C. Contractor		
d.	Ali. H. Nagri	Advocate	A san
	Respondent No.6		

ORDER

T.CP No. 40/397-398/NCLT/MB/MAH/2016

- 1. The Learned Representatives from the side of the Petitioner and Respondent are present. However, the Power of Attorney/Vakalatnama is yet to be filed. Both are directed to file the vakalatnama within a day's time.
- 2. The Petition is enlisted for the first time today. The respondents are therefore, directed to file their reply on or before 09.03.2017 and thereafter, two weeks time granted to file rejoinder.
- 3. Let this C.P. be enlisted for hearing on 22nd March, 2017.

Sd/-

M.K. SHRAWAT MEMBER (JUDICIAL).

Dated: 06.02.2017.